

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION No. 772/2024**

IN THE MATTER OF:

News item titled "3 sleeping after finishing shift killed in blaze at Narela factory 6 injured" appearing in The Times of India dated 09.07.2024

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FILED BY:

NEW DELHI
DATED: 02.08.2025


(JYOTI MENDIRATTA)
Advocate for the GNCT of Delhi
Ph: 9811136141
jmalawoffices@gmail.com

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

Original Application No. 772/2024

IN THE MATTER OF:

News item titled "3 sleeping after finishing shift killed in blaze at Narela factory; 6 injured" appearing in The Times of India dated 09.07.2024.

VERSUS

Central Pollution Control Board, Through Its Member Secretary & Ors.

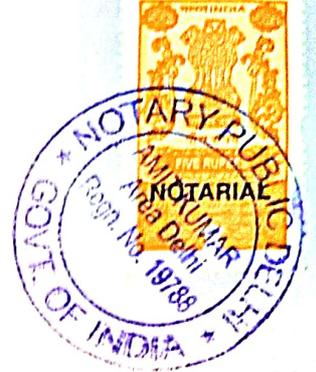
APPLICATION ON BEHALF OF RESPONDENT NO. 4

MOST RESPECTFULLY SHOWETH

I, Yash Chaudhary, aged about 32 years, presently posted as District Magistrate (North), Revenue Department, Government of NCT of Delhi, Alipur, Delhi, do hereby solemnly affirm and state as under:

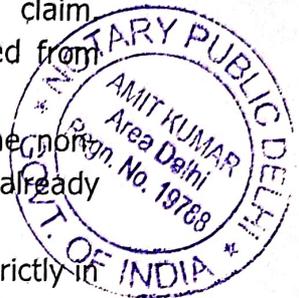
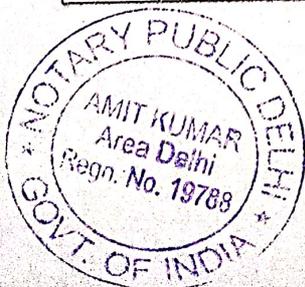
1. That I am fully conversant with the facts and circumstances of the present matter on the basis of official records maintained in the office of District Magistrate (North) and am duly authorized to file this application on behalf of Respondent No. 4. The matter is presently pending consideration before this Hon'ble Tribunal, with the next date of hearing fixed for 04.08.2025.
2. That as part of the statutory responsibilities entrusted to the District Magistrate, my office has been directed to process and release ex-gratia compensation to the victims and their dependents as per the extant Government norms. The said norms are laid down under Government Order No. F.1(87)/Relief/Building Collapse/2010/2663 dated 05.03.2020(Annexure-I). The said order, inter alia, prescribes uniform scales of relief, including ₹10 lakh per deceased and ₹20,000/- for minor injuries in cases of disasters, including industrial mishaps. Accordingly, the payable compensation amounts are computed as under:

| s.no. | No. of Victims | Remarks | Amount per head | Total amount |
|-------|----------------|---------------|-----------------|----------------|
| 1. | 04 | Deceased | Rs.10 Lakhs | Rs.40,00,000/- |
| 2. | 03 | Minor injured | Rs.20,000/- | Rs. 60,000/- |
| | | Total | | Rs.40,60,000/- |

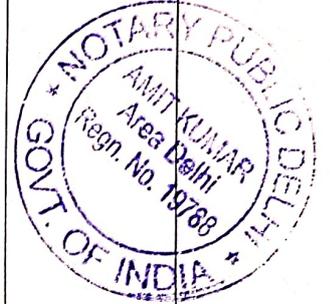


3. That for the purpose of releasing statutory compensation to the rightful beneficiaries, it is essential to obtain verified legal heir details of all deceased victims from their respective native districts. To this end, this office had initiated a series of official communications, beginning with a letter dated 11.03.2025, followed by subsequent reminders issued on 06.05.2025 and 17.07.2025 (Annexure-II). These communications specifically sought documentary proof and bank account details of all legal heirs to ensure rightful disbursement and to avoid any duplication or fraudulent claim. However, despite multiple follow-ups, no response has been received from the concerned District Magistrates to date.
4. That it is most respectfully submitted that an affidavit explaining the non-appearance of Respondent No. 4 on an earlier date of hearing has already been filed before this Hon'ble Tribunal (Annexure-III).
5. That the process of compensation disbursement is being undertaken strictly in accordance with the ex-gratia relief norms and within the bounds of financial propriety. However, disbursement has been temporarily delayed solely because of Non-receipt of verified heirship/ legal heir details from other jurisdictions i.e. District Magistrate (Kanpur Dehat), District Magistrate (Auriya), District Magistrate (Mainpuri) & District Magistrate (Kannauj) without which this department is constrained to process the compensation. This Hon'ble Tribunal may kindly appreciate that such delays are procedural in nature and not deliberate or intentional on the part of the answering respondent.
6. That, apart from statutory ex-gratia compensation, It is brought to the kind attention of the Hon'ble Tribunal that the private entity concerned, M/s Shyam Kripa Foods, has also released monetary assistance towards treatment and compensation of victims, as detailed below (Annexure-IV):

| S.no. | Name of victim | Injury | Amount paid to | Amount paid | | Total amount paid |
|-------|-----------------|--------------|--|---|--------------|-------------------|
| | | | | Treatment | Compensation | |
| 1. | Sh. Lalu | Minor injury | | 70000 | 50000 | 120000 |
| 2 | Sh. Sagar | Minor Injury | | 70000 | 50000 | 120000 |
| 3 | Sh. Pushpendra | Minor Injury | | 40000 | 200000 | 240000 |
| 4 | Sh. Jay Kumar | Minor Injury | | 250000 | 250000 | 500000 |
| 5 | Sh. Mohit Kumar | Deceased | Sh. Raju (Father) Smt. Bhagwati (Mother) | Rs. 2 Lakh will be paid before the High court while getting the FIR quashed | 600000 | 600000 |
| 6 | Sh. Ram Singh | Deceased | Sh. Girja Shankar (Father) Smt. Sushma (Mother) | -do- | 600000 | 600000 |



| | | | | | | |
|---|-------------|----------|--------------------------------|------|--------|--------------|
| | | | er) Smt.Rekha (Wife) | | | |
| 7 | Sh. Shyam | Deceased | Sh. Jagdish (Father) | -do- | 600000 | 600000 |
| | | | Smt. Shankari Devi (Mother) | | | |
| 8 | Sh. Veerpal | Deceased | Smt. Urmila Devi (Wife) | -do- | 600000 | 600000 |
| | | | Ms. Sonam (Daughter) | | | |
| | | | Sh. Akash (Son) | | | |
| | | | Sh. Ashish (Son) | | | |
| | | | Sh.Vikas (Son) | | | |
| | Total | | | | | Rs.33,80,000 |



7. That in respect of four persons who sustained injuries, sanction orders have already been issued in respect of Three persons with ₹20,000/- per injured person, totalling ₹60,000/- as per the laid down norms. In addition to these four injured person, One of the individuals was subsequently discharged without any burn injuries and has accordingly not been considered for compensation. Further, the details of persons injured and the compensation disbursed is mentioned below in the table. The sanctioned amount is in the process of being credited directly to the beneficiaries' bank accounts (Annexure-V). The details are as under:-

| S.N o. | Name | Address | Amount of compensation | Bank Account details |
|--------|--|--|---|--------------------------------------|
| 1 | Sagar @ Akash S/o Kanhaiya Lal Age 20 years, | Mharajpur, Belhupur, Auraiya, UP | Rs.20000/- | SBI IN0008955 A/cNo.43819739511 |
| 2 | Jay Kumar @ Monu S/o Jagdish Narayan Sharma Age 25 yrs, | Nar Khurd, Kanpur Dehat, UP | Rs.20000/- | A/C.No.50600100007943 BARBOMALGAO |
| 3 | Lalu S/o Bansh Lal Age 30 yrs | Harpura, bhandernau, Kanpur Dehat, UP | Rs.20000/- | SBI IN0018928 A/cNo.38294191905 |
| 4 | Pushpendra Sharma S/o Rakesh Sharma Age 29 years | Sargaon, Bujurg, Kanpur Dehat UP | Smt. Priyanka, wife of Late Sh. Pushpendra Sharma, has informed (Mob.No.9718169713) that he passed away four months ago due to illness. | |

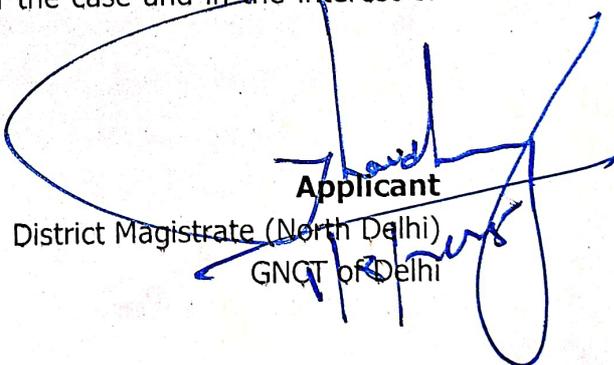


8. That it is humbly prayed that all possible efforts are being taken to get the relevant legal heir details of the deceased victims from the concerned District Magistrates i.e. District Magistrate (Kanpur Dehat), District Magistrate (Auraya), District Magistrate (Mainpuri) & District Magistrate (Kannauj) so that statutory compensation can be disbursed at the earliest without any procedural hurdles and in compliance of the orders of the Hon'ble Tribunal.
9. That the answering respondent respectfully tenders an unconditional and unqualified apology to this Hon'ble Tribunal for the delay in compensation disbursement. The delay has occurred solely due to administrative and jurisdictional constraints and not because of any neglect or deliberate inaction. The answering respondent solemnly undertakes that upon receipt of requisite documents, all pending statutory compensation shall be disbursed at the earliest and additional measures shall be taken to ensure that such delays are avoided in future.

PRAYER

In light of the facts and circumstances stated above, it is most respectfully prayed that this Hon'ble Tribunal may kindly be pleased to:

1. Accept the submissions placed on record in compliance of the directions issued by this Hon'ble Tribunal; and
2. Waive the imposed cost of ₹10,000/- on Respondent No. 4, considering that the non-appearance on the date of hearing was on account of unavoidable statutory obligations relating to election duties, coupled with administrative constraints; and
3. Pass any other order(s) or direction(s) as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and in the interest of justice.


Applicant
 District Magistrate (North Delhi)
 GNCT of Delhi



ATTESTED


 NOTARY PUBLIC
 DELHI (INDIA)

2 AUG 2025

OFFICE OF THE PR. SECRETARY CUM DIVISIONAL COMMISSIONER
REVENUE DEPARTMENT : GNCT OF DELHI
5, SHAM NATH MARG, DELHI-110054
(RELIEF BRANCH)

F.1(B7)/Relief/Building Collapse2010/ 2663

Dated 05.03.2020

ORDER

In partial modification of all earlier orders/circulars, the Govt. Of NCT of Delhi vide Cabinet Decision No. 2808 dated February 28, 2020 and Cabinet Decision No. 2810 dated March 5, 2020 has decided to enhance/revise the scale for grant of ex-gratia relief in various eventualities, as per the details given below.

(i) Fire and other Accidents (caused by individual or natural calamities):

- | | | |
|------------------------------|---|---|
| (a) Death (Major) | : | Rs.10,00,000/- in each case (1 Lakh ex-gratia shall be given to the family immediately and 9 lakh after documentation process is completed and approvals obtained.) |
| (b) Death (Minor) | : | Rs.5,00,000/- in each case |
| (c) Permanent Incapacitation | : | Rs.5,00,000/- in each case |
| (d) Serious injury | : | Rs.2,00,000/- in each case |
| (e) Minor Injury | : | Rs.20,000/- in each case |
| (f) Orphaned Children | : | Rs.3,00,000/- in each case |

(ii) Bomb Blasts, Communal Riots & Other Riots, Terrorist Attacks:

- | | | |
|------------------------------|---|---|
| (a) Death (Major) | : | Rs.10,00,000/- in each case (1 Lakh ex-gratia shall be given to the family immediately and 9 lakh after documentation process is completed and approvals obtained.) |
| (b) Death (Minor) | : | Rs.5,00,000/- in each case |
| (c) Permanent Incapacitation | : | Rs.5,00,000/- in each case |
| (d) Serious Injury | : | Rs.2,00,000/- in each case |
| (e) Minor Injury | : | Rs.20,000/- in each case |
| (f) Orphaned Children | : | Rs.3,00,000/- in each case |

Loss of Moveable Property (in riots):

(a) Animal (source of income/livelihood): Rs.5,000/- each

(i) Farm Animal: Cows, buffaloes, Sheeps

(ii) Cart Animal: Horses, Oxen, Camel

(b) Normal Rickshaw : Rs.25,000/- each

(c) E-Rikshaw/E-Scooty : Rs. 50,000/-each

(iv) Damage to residential unit (In riots/fire/natural calamities/(other than Jhuggies):

1. Each floor shall be considered as a different residential unit and the relief amount be disbursed as follows:

(a) Total Damages : Rs.5,00,000/- (Rs. 4 lakh for damage to structure shall be divided among the owner(s) of the floor and Rs. 1 lakh for loss of household items shall be divided among occupant(s)/tenant(s) of that floor.

(b) Substantial Damage : Rs.2,50,000/- (Rs. 2 lakh for damage to structure shall be divided among the owner(s) of the floor and Rs. 50,000/- for loss of household items shall be divided among occupant(s)/tenant(s) of that floor.

(c) Minor Damage : Rs.25,000/-

2. An immediate relief of Rs. 25000/- will be released for each floor for loss of household items. This amount shall be divided among occupant(s)/tenant(s) and shall be adjusted from the final ex-gratia compensation amount arrived at after due diligence by the authorized officer and approval of the competent authority.

3. In case of riots, for tenant(s)/house owner(s) who have lost household goods not through fire but through looting/theft, compensation of Rs.1 lakh per residential unit for complete looting/theft and Rs. 50,000/- for partial looting/theft shall be provided. However, in all such cases, furnishing of copy of FIR shall be mandatory.

(v) Damage to Schools during riots:-

a) Schools with enrolment upto 1000 students: Rs.5,00,000/

b) Schools with enrolment more than 1000 students:
Rs.10,00,000/-

Damage to uninsured commercial property/commercial articles
(in riots/fire/natural calamities/[other than Jhuggies])

50% of the loss up to a maximum of Rs. 5,00,000/-

This category shall also include cases of looting /theft/loss of articles in an uninsured Commercial property. However, in all such cases, furnishing of copy of FIR shall be mandatory.

Relief in case of damage to jhuggies (in case of riots/fire/etc.) shall be provided as per Cabinet Decision No. 2295 dated 24.02.2016 and Order No. F.1(87)/Relief/Building Collapse/2010/3589-97 dated 20.10.2016.

The Pr. Secretary (Revenue) & Divisional Commissioner, Delhi and District offices each have been allotted budget under their respective heads of Accounts-“ Major Head 2245 Relief” on account of Natural Calamities to meet the expenditure on payments of gratuitous relief, tentage, food etc. In cases of natural calamities like fire, bomb blast, earthquake, riot etc.

The powers to sanction of relief to the victims have already been delegated to all the Deputy Commissioners, being Head of Department in all cases in accordance with the scale approved in the order to ensure timely disbursement of Relief vide order no. F.1(87)/Relief/Building Collapse/2010/09 dated 04.01.2012.

Mithlesh Gupta
5/3/2020
(MITHLESH GUPTA)

SUB DIVISIONAL MAGISTRATE-II (HQ)

Dated 5/3/2020

No. F.1.1(87)/Relief/Building Collapse/2010/2663

Copy for information and necessary action to :-

1. The Pr. Secretary to H.E. Lt. Governor, Delhi, Raj Niwas, Delhi.
2. The Addl. Secretary to Hon'ble Chief Minister, Delhi Sectt., Delhi.
3. The Secretary to Hon'ble Deputy Chief Minister, Delhi Sectt., Delhi.
3. The Secretary to Hon'ble Minister of Revenue, Delhi Sectt., Delhi.



Annexure- II (Colly)

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
OFFICE OF THE SUB DIVISIONAL MAGISTRATE, NARELA
DEPARTMENT OF REVENUE, MPCC BUILDING, NAYA BANS DELHI

File No. 01/SDM/NL/2024/fire incident /3121
 To

Dated: - 17/7/2025

District Magistrate,
 District Kannauj,
 Uttar Pradesh- 209727.

Subject: Information regarding Legal Heirs of the Deceased in the Fire Incident on 08.06.2024 at M/s. Shyam Kripa Food Pvt. Ltd., H-1249, DSIIDC, NIA, Narela, Delhi – 110040

Sir/Madam,

This is in continuation of this office letter of even number dated 11.03.2025 and subsequent reminder dated 06.05.2025 regarding the unfortunate fire incident that occurred on 08.06.2024 at M/s. Shyam Kripa Food Pvt. Ltd., H-1249, DSIIDC, NIA, Narela, Delhi-110040, in which four individuals lost their lives.

The Hon'ble **National Green Tribunal (NGT)** has taken cognizance of the matter vide **Case No. 772/2024**. Vide its **order dated 01.04.2025**, the Hon'ble Tribunal has directed that compensation be paid to the legal heirs of the deceased, after proper identification.

The details of one of the deceased pertaining to your jurisdiction are as follows:

| S.NO. | NAME OF THE DECEASED | Permanent ADDRESS |
|-------|---|--------------------------|
| 1 | Sh. Shyam, S/O Sh. Jagdish, brought dead at SRHC Hospital | Lakh, Kannauj, UP-209723 |

In view of the above, you are kindly requested to provide the detailed report with respect to the legal heirs (along with their bank details) of the deceased so that the statutory ex-gratia compensation can be remitted to their legal heirs

An early action in this regard will be highly appreciated.

Yours faithfully,

Mahima
 SDM, NARELA
 DISTRICT NORTH

REMINDER-II

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
OFFICE OF THE SUB DIVISIONAL MAGISTRATE, NARELA
DEPARTMENT OF REVENUE, MPCC BUILDING, NAYA BANS DELHI

File No. 01/SDM/NL/2024/fire incident/3120
To

Dated: - 17/7/2025

District Magistrate,
District Auriya,
Uttar Pradesh-206122

Subject: Information regarding Legal Heirs of the Deceased in the Fire Incident on 08.06.2024 at M/s. Shyam Kripa Food Pvt. Ltd., H-1249, DSIIDC, NIA, Narela, Delhi – 110040

Sir/Madam,

This is in continuation of this office letter of even number dated 11.03.2025 and subsequent reminder dated 06.05.2025 regarding the unfortunate fire incident that occurred on 08.06.2024 at M/s. Shyam Kripa Food Pvt. Ltd., H-1249, DSIIDC, NIA, Narela, Delhi-110040, in which four individuals lost their lives.

The Hon'ble **National Green Tribunal (NGT)** has taken cognizance of the matter vide **Case No. 772/2024**. Vide its **order dated 01.04.2025**, the Hon'ble Tribunal has directed that compensation be paid to the legal heirs of the deceased, after proper identification.

The details of one of the deceased pertaining to your jurisdiction are as follows:

| S.NO. | NAME OF THE DECEASED | Permanent ADDRESS |
|-------|--|---|
| 1. | Sh. Ram Singh, S/O Sh. Girija Shankar, brought dead at SRHC Hospital | Maharajpur, Belhupur, Auriya, Belhupur, UP-206246 |

In view of the above, you are kindly requested to provide the detailed report with respect to the legal heirs (along with their bank details) of the deceased so that the statutory ex-gratia compensation can be remitted to their legal heirs

An early action in this regard will be highly appreciated.

Yours faithfully.


SDM, NARELA
DISTRICT NORTH

REMINDER-II

**GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
OFFICE OF THE SUB DIVISIONAL MAGISTRATE, NARELA
DEPARTMENT OF REVENUE, MPCC BUILDING, NAYA BANS DELHI**

File No. 01/SDM/NL/2024/fire incident/3119

Dated: - 17/7/2025

To

District Magistrate,
Kanpur Dehat,
Uttar Pradesh-209101

Subject: Information regarding Legal Heirs of the Deceased in the Fire Incident on 08.06.2024 at M/s. Shyam Kripa Food Pvt. Ltd., H-1249, DSIIDC, NIA, Narela, Delhi – 110040

Sir/Madam,

This is in continuation of this office letter of even number dated 11.03.2025 and subsequent reminder dated 06.05.2025 regarding the unfortunate fire incident that occurred on 08.06.2024 at M/s. Shyam Kripa Food Pvt. Ltd., H-1249, DSIIDC, NIA, Narela, Delhi-110040, in which four individuals lost their lives.

The Hon'ble **National Green Tribunal (NGT)** has taken cognizance of the matter vide **Case No. 772/2024**. Vide its **order dated 01.04.2025**, the Hon'ble Tribunal has directed that compensation be paid to the legal heirs of the deceased, after proper identification.

The details of one of the deceased pertaining to your jurisdiction are as follows:

| S.NO. | NAME OF THE DECEASED | Permanent ADDRESS |
|-------|---|---|
| 1 | Mohit Kumar, S/o Sh. Raju *Died at Safdarjung hospital | Malikpur, Akaudiya post, Mangalpur ,Kanpur Dehat, UP-209310 |

In view of the above, you are kindly requested to provide the detailed report with respect to the legal heirs (along with their bank details) of the deceased so that the statutory ex-gratia compensation can be remitted to their legal heirs

An early action in this regard will be highly appreciated.

Yours faithfully,

Melina
SDM, NARELA
DISTRICT NORTH

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Annexure- III

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

PRINCIPAL BENCH, NEW DELHI

Original Application No. 772/2024

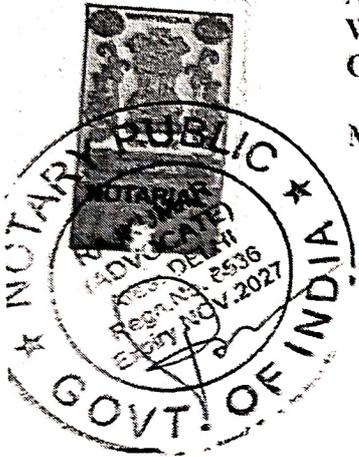
IN THE MATTER OF:

News item titled "3 sleeping after finishing shift killed in blaze at Narela factory; 6 injured" appearing in *The Times of India* dated 09.07.2024.

APPLICATION ON BEHALF OF RESPONDENT NO. 4 SEEKING WAIVER OF COSTS OF ₹10,000 IMPOSED ON 27.01.2025 AND OTHER DIRECTIONS

MOST RESPECTFULLY SHOWETH:

1. That the present application is being filed on behalf of Respondent No. 4, the District Magistrate, North Delhi, against whom a cost of ₹10,000/- was imposed by this Hon'ble Tribunal on 27.01.2025.
2. That the non-appearance of Respondent No. 4 on 27.01.2025 before this Hon'ble Tribunal, was neither intentional nor a result of deliberate non-compliance and unconditional apology is tendered. The Respondent submits that on the same day, the District Magistrate, being the District Election Officer was attending a high-level preparatory meeting regarding elections for the Delhi Legislative Elections - 2025 which was due to be conducted on 05.02.2025 (day of voting). The High Level meeting was conducted, by Election Commission of India, GOI, as per the meeting notice No. 464/DL/2024 (Review) dated 22.01.2025 (Annexure-I). The meeting commenced at 11:30 AM on 27.01.2025, which coincided with the date of the hearing & time and the same continued till late evening. Due to this administrative obligation, Respondent No. 4 was unable to attend the virtual hearing. The delay in the submission of the affidavit by



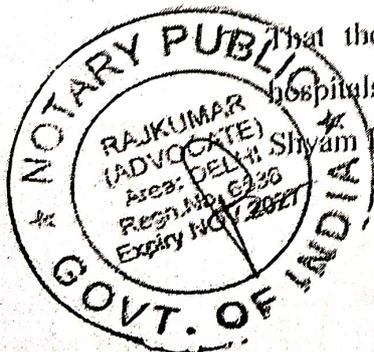
NOTARY

13/11/24

Respondent No. 4 was due to the administrative machinery being extensively engaged in the Delhi Legislative Assembly Elections 2025.

3. That Respondent No. 4 hereby again tenders his unconditional apology for the delay and there was no intention to mislead the Hon'ble Tribunal and that the respondent holds the direction of this tribunal in the highest regards.
4. That further the affidavit in compliance with the Tribunal's order dated 30.09.2024 has been filed, detailing the compensation status for the victims of the fire incident that occurred on 08.06.2024 at M/s Shyam Kripa Foods Pvt. Ltd., H-1249, DSIIDC, Narela, Delhi.
5. That further, this office has requested the police authorities to submit a factual report/action taken report in the matter via letters dated 27.11.2024 and 04.03.2025 (Annexure-II).
6. That this office has also requested M/s Shyam Kripa Foods Pvt. Ltd. to submit the details of the deceased, vide a letter dated 07.03.2025. In response, the firm has informed that there are four deceased, and their details are as follows (Annexure-III):

| S.NO. | NAME OF THE DECEASED | Permanent ADDRESS |
|-------|--|--|
| 1 | Mohit Kumar, S/o Sh. Raju | Malikpur, Akaudiya post, Mangalpur, Kanpur Deehat, UP-209310 |
| 2. | Sh. Ram Singh, S/O Sh. Girija Shankar | Maharajpur, Belhupur, Auriya, Belhampur, UP-206246 |
| 3 | Sh. Shyam, S/O Sh. Jagdish | Lakh, Kannauj, UP-209723 |
| 4. | Sh. Veerpal Singh @ Veerpal Sharma, S/o Late Sh. Raja Ram | Hirauli, Mainpuri, Uttar Pradesh-206302 |



That the letter has been sent to concerned police authorities and hospitals on 11.03.2025 for verifying the details submitted by M/s Shyam Kripa Foods Pvt. Ltd. (Annexure-IV).

130/K

8. That letters have also been sent to the respective District Magistrates on 11.03.2025, requesting them to provide details of the legal heirs of the deceased (Annexure-V).
9. That the compensation process is ongoing, in accordance with the ex-gratia relief fixed under the order issued vide F. No. F.1(87)/Relief/Building Collapse/2010/2663 dated 05.03.2020. However, the compensation is yet to be disbursed as the report is awaited from the concerned SHO, which is mandatory requirement in order to verify the exact addresses of the victims and their legal heirs.
10. That this application is made in good faith, with a view to ensuring justice and fulfilling the obligations set by this Hon'ble Tribunal.

PRAYER:

In light of the foregoing facts and circumstances, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to:

- (A) Waive off the imposed cost of ₹10,000/- on Respondent No. 4, vide Order dated 27.01.2025 passed by this Hon'ble Tribunal.
- (B) Pass any other order or direction that this Hon'ble Tribunal may deem fit and proper in the interest of justice.

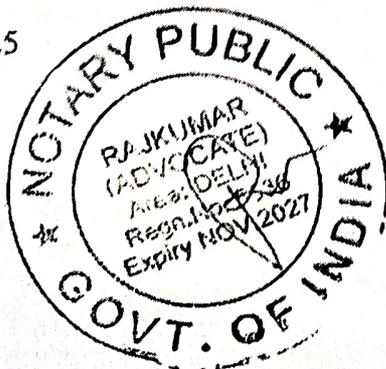
Applicant/ Respondent

Through

Jyoti Mendiratta
Advocate for the Respondent

New Delhi

.03.2025



84k

84dc

To,
The Executive Magistrate,
Govt of NCT of Delhi, Distt – North,
Office of the SDM Narela,
Department of Revenue, MPCC Building,
Naya Bans, Delhi

Received

Annexure- IV

Reference: Your Letter having File No.01/SDM/NL/2024 / Fire Incident/658 dated 07.03.2025

Sir,

First of all the undersigned wants to submit that in the said unfortunate incidence of file on 08.06.2024, not three but four persons namely Shri Mohit Kumar, Shri Ram Singh, Shri Shyam and Shri Veerpal Singh @ Veerpal Sharma had expired.

In response to your aforesaid letter, having File No.01/SDM/NL/2024/Fire Incident/658 dated 07.03.2025, the undersigned submits the name and other relevant information about the deceased as under:

1. Deceased Mohit Kumar, S/o – Shri Raju, R/o – Malikpur, Akaudiya Post, Mangalpur, Kanpur Dehat, Uttar Pradesh – 209310 has left behind the following legal heirs:
 - A. Shri Raju, S/o – Shri Ramadhar (Father of the deceased) and
 - B. Smt. Bhagwati, W/o–Shri Raju (Mother of the deceased)

So far as the compensation in the matter is concerned, the concerned Commissioner under the Employee's Compensation Act, Govt of NCT of Delhi, Dist – North, Nimri Colony, Ashok Vihar, Delhi has taken suo moto cognizance of the matter and a case being ECD/67/ND/2024 was registered and during the proceedings of the aforesaid compensation case, the parties to the dispute i.e. the LRs of the deceased Mohit Kumar and the management of M/s Shyam Kripa Foods Pvt Ltd have arrived at an amicable settlement vide Memorandum

Office of Sub Divisional Magistrate
Delhi (Narela)
Date..... 10/3/25
Received By..... 8209

For SHYAM KRIPA FOODS PVT. LTD.

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Auth. Sign./Director

of Settlement dated 18.07.2024 Notary Public attested on 19.07.2024 and on the basis of the aforesaid memorandum of settlement, the matter of compensation initiated by the concerned Commissioner under the Employee's Compensation Act, Govt of NCT of Delhi, Dist – North, Nimri Colony, Ashok Vihar, Delhi has already been disposed off on 19.07.2024 itself. The certified copy of memorandum of settlement dated 18.07.2024 duly attested by Notary Public and the proceedings dated 19.07.2024 held by the concerned Commissioner under the Employee's Compensation Act, Govt of NCT of Delhi, Dist – North, Nimri Colony, Ashok Vihar, Delhi are annexed herewith at **Annexure – A – 1** and **Annexure – A – 2** respectively.

2. Deceased Ram Singh, S/o – Shri Girja Shankar, R/o – Maharajpur, Belhupur, Auraiya, Belhupur, Uttar Pradesh – 206246 has left behind the following legal heirs:
- Shri Girja Shankar, S/o – Shri Babu Ram (Father of the deceased)
 - Smt. Sushma, W/o–Shri Girja Shankar (Mother of the deceased) and
 - Smt. Rekha Rathour, W/o – Late Ram Singh (Widow of the deceased)

So far as the compensation in the matter is concerned, the concerned Commissioner under the Employee's Compensation Act, Govt of NCT of Delhi, Dist – North, Nimri Colony, Ashok Vihar, Delhi has taken suo moto cognizance of the matter and a case being ECD/52/ND/2024 was registered and during the proceedings of the aforesaid compensation case, the parties to the dispute i.e. the LRs of the deceased Ram Singh and the management of M/s Shyam Kripa Foods Pvt Ltd have arrived at an amicable settlement vide Memorandum of Settlement dated 13.08.2024 and on the basis of the aforesaid

For SHYAM KRIPA FOODS PVT. LTD.

Auth. Sign./Director

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memorandum of settlement, the matter of compensation initiated by the concerned Commissioner under the Employee's Compensation Act, Govt of NCT of Delhi, Dist – North, Nimri Colony, Ashok Vihar, Delhi has already been disposed off on 14.08.2024. The certified copy of memorandum of settlement dated 13.08.2024 and the proceedings dated 14.08.2024 held by the concerned Commissioner under the Employee's Compensation Act, Govt of NCT of Delhi, Dist – North, Nimri Colony, Ashok Vihar, Delhi are annexed herewith at **Annexure – A – 3** and **Annexure – A – 4** respectively.

3. Deceased Shyam, S/o – Shri Jagdish, R/o – Lakh, Kannauj, Uttar Pradesh – 209723 has left behind the following legal heirs:
- A. Shri Jagdish, S/o – Shri Ram Swaroop (Father of the deceased) and
 - B. Smt. Shankari Devi, W/o–Shri Jagdish (Mother of the deceased)

So far as the compensation in the matter is concerned, the concerned Commissioner under the Employee's Compensation Act, Govt of NCT of Delhi, Dist – North, Nimri Colony, Ashok Vihar, Delhi has taken suo moto cognizance of the matter and a case being ECD/65/ND/2024 was registered and during the proceedings of the aforesaid compensation case, the parties to the dispute i.e. the LRs of the deceased Shyam and the management of M/s Shyam Kripa Foods Pvt Ltd have arrived at an amicable settlement vide Memorandum of Settlement dated 18.07.2024 and on the basis of the aforesaid memorandum of settlement, the matter of compensation initiated by the concerned Commissioner under the Employee's Compensation Act, Govt of NCT of Delhi, Dist – North, Nimri Colony, Ashok Vihar, Delhi has already been disposed off on 18.07.2024. The certified copy of memorandum of settlement

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dated 18.07.2024 and the proceedings dated 18.07.2024 held by the concerned Commissioner under the Employee's Compensation Act, Govt of NCT of Delhi, Dist – North, Nimri Colony, Ashok Vihar, Delhi are annexed herewith at **Annexure – A – 5** and **Annexure – A – 6** respectively.

4. Deceased Veerpal Singh @ Veerpal Sharma, S/o – Late Shri Raja Ram, R/o – Village – Hirauli, Mainpuri, Uttar Pradesh – 206302 has left behind the following legal heirs:
- A. Urmila Devi, W/o – Late Veerpal Singh, (Widow of the deceased)
 - B. Sonam Kumar, D/o– Late Veerpal Singh (Minor Daughter of the deceased)
 - C. Poonam Sharma, D/o – Late Veerpal Singh (Minor Daughter of the deceased),
 - D. Akash Singh, S/o– Late Veerpal Singh (Son of the deceased),
 - E. Ashish Kumar, S/o– Late Veerpal Singh (Son of the deceased)
 - F. Vikas, S/o– Late Veerpal Singh (Son of the deceased)

So far as the compensation in the matter is concerned, the concerned Commissioner under the Employee's Compensation Act, Govt of NCT of Delhi, Dist – North, Nimri Colony, Ashok Vihar, Delhi has taken suo moto cognizance of the matter and a case being ECD/66/ND/2024 was registered and during the proceedings of the aforesaid compensation case, the parties to the dispute i.e. the LRs of the deceased Veerpal Singh @ Veerpal Sharma and the management of M/s Shyam Kripa Foods Pvt Ltd have arrived at an amicable settlement vide Memorandum of Settlement dated 18.07.2024 and on the basis of the aforesaid memorandum of settlement, the matter of compensation initiated by the concerned Commissioner under the Employee's Compensation Act, Govt of NCT of Delhi, Dist

For SHYAM KRIPA FOODS PVT. LTD.

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– North, Nimri Colony, Ashok Vihar, Delhi has already been disposed off on 18.07.2024. The certified copy of memorandum of settlement dated 18.07.2024, the No Objection Certificate executed by the sons of the deceased in favour of his mother and the proceedings dated 18.07.2024 held by the concerned Commissioner under the Employee's Compensation Act, Govt of NCT of Delhi, Dist – North, Nimri Colony, Ashok Vihar, Delhi are annexed herewith at **Annexure – A – 7** to **Annexure – A – 9** respectively.

It is further to be submitted here that the undersigned is not sure about the present address of the LR's of the deceased persons but as per the information available to the undersigned the LR's of the deceased persons have been residing at their native village which are their permanent address.

It is further pertinent to mention here that so far the criminal trial of FIR lodged by the Delhi police with respect to the said unfortunate incidence, the prosecution is yet to file charge-sheet in the matter and is thus still under sub-judice.

So far as the Aadhar cards of the LR's of the aforesaid deceased persons are concerned, the undersigned undertakes to provide the same as soon as possible on receipt of the same.

Thanking You
SHYAM KRIPA FOODS PVT. LTD.

Auth. Sign./Director
10/3/25

(ANKIT GUPTA)

Director

For and on behalf of

M/s Shyam Kripa Foods Pvt Ltd



Annexure- V

**GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
OFFICE OF THE SUB DIVISIONAL MAGISTRATE, NARELA
DEPARTMENT OF REVENUE, MPCC BUILDING, NAYA BANS DELHI**

File No.01/ SDM/NL/2024/Fireincident/5284-89

Dated: - 1/8/24

SANCTION ORDER

Sanction of the District Magistrate (North) is hereby conveyed for ₹60,000/- (₹ Sixty thousand Only) with respect to grant of compensation to victims of fire Incident held at at M/s. ShyamKripa Food Pvt. Ltd., H-1249, DSIIDC, NIA, Narela. **The** Details are as under:-

| S.No. | Name | Address | Amount of Compensation | Bank Account details |
|---------------------|---|---------------------------------------|--|--------------------------------------|
| 1 | Sagar @ Akash S/o KanhaiyaLal Age 20 years, | Mharajpur, Belhupur, Auraiya, UP | Rs.20000/- | SBIN0008955 A/cNo.43819739511 |
| 2 | Jay Kumar @ Monu S/o Jagdish Narayan Sharma Age 25 yrs, | Nar Khurd, Kanpur Dehat, UP | Rs.20000/- | A/C.No.50600100007943 BARB0MALGAO |
| 3 | Lalu S/o Banshlal Age 30 yrs | Harpura, bhandernau, Kanpur Dehat, UP | Rs.20000/- | SBIN0018928 A/cNo.38294191905 |
| Total Amount | | | ₹60,000/- (₹ sixty Thousand Only) | |

The sanction has been accorded in exercise of the powers delegated by the Finance Department, Govt. NCT of Delhi and in consultation with the accounts functionaries of the department. The expenditure involved is debatable to the Budget Allotment under:-

The expenditure involved on this account would be debatable to the (22450 2101899849) Other Revenue Expenditure for the year 2025-26.

This issues with the approval of District Magistrate (North).

Mahima

(MahimaTomar)
SDM(Narela)
District(North)

Dated: -

File No.01/ SDM/NL/2024Fireincident/
Copy to:-

1. PAO-VI Tis Hazari, Delhi with the request to issue NEFT/RTGS in f/o M/s S.S. BROADBAND SERVICES
2. DDO (North) along with original bills.
3. Account Branch (North) alongwith photocopy of the bill
4. Directorate of Audit, Secretarial, Players Building, New Delhi
5. Directorate of Audit, DAGCR, building, I.P. Estate, Delhi.

Mahima

(MahimaTomar)
SDM(Narela)
District(North)